

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. IA/2103/2023 IA/2104/2023 IA/2126/2023 IA/4227/2023
IA/4430/2023 IVN.P /58/2023 IA/1383/2024 C.P. (IB)/1120(MB)2021

IN THE MATTER OF

STATE BANK OF INDIA

... Petitioner

Vs

VHM INDUSTRIES LIMITED

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 03.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **21.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/